

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No.178 of 2012  
in Appeal No.115 of 2011**

**Dated: 11<sup>th</sup> May, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Reliance Infrastructure Ltd.**

**...Appellant (s)**

**Versus**

**1. M.E.R.C. & Ors.**

**... Respondent (s)**

**2. M/s. Wardha Power Co. Ltd.**

Counsel for the Appellant (s):

Mr. Hasan Murtaza

Counsel for the Respondent(s):

Mr. Hemant Singh  
Ms. Shikha Ohri

**ORDER**

This is an application to correct the typographical error found in the judgment dated 23.03.2012.

We have heard the Learned Counsel for both the parties.

The Learned Counsel for the Applicant/Respondent has correctly pointed out that it has been wrongly mentioned in paragraph (d) at Page 36 as Appellant - 'Reliance' to supply power to 'Wardha Power' instead of directing the Appellant to procure the power from Wardha Power. Accordingly same is corrected. It is also wrongly mentioned in the said paragraph as Special Relief Act instead of Specific Relief Act. This also be corrected as Specific Relief Act. Accordingly, paragraph (d) is amended. Ordered accordingly. Issue fresh order.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

mk/ak